

[Mr. Speaker]

I will call it on Monday. Let me be satisfied. I will certainly call it on Monday if I am satisfied.

12:16 hrs.

CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE

PROVISION OF A SPECIAL TRAIN TO HINDUSTAN MOTORS

Shri Tangamani (Madurai): I beg to call the attention of the Minister of Railways to the Eastern Railway having provided a special train to Hindustan Motors from Howrah to Hind Motor Halt to take people for breaking the strike at their workshop.

The Deputy Minister of Railways (Shri Shahnawaz Khan): Sir, on 17.11.61 an application was received from the Hindustan Motors to run a special train for 600 workers from Howrah to Hind Motor Halt on Monday the 20th November, 1961. Special train was arranged after recovery of full charges and the special train was arranged to leave Howrah at 00:30 hours on 20-11-61. A second application was received from the Hind Motors on 21-11-61 to arrange a special train for 500 Workers from Howrah Station on Wednesday the 22nd November, 1961. Accordingly, after realisation of full charges the special train left Howrah at 00:30 hours on 22-11-61.

2. The Railways do not and cannot exercise any check as to who travels by the special trains arranged at the request of the parties concerned.

Shri Tangamani: Was it not brought to the notice of the Ministry that a strike involving nearly 6,000 workers at Hindustan Motors had been going on for over two months, and that this request by the management was not a *bona fide* request?

Mr. Speaker: The hon. Member is a lawyer. No common carrier may refuse, whatever may be the intention of the persons who apply.

Shri S. M. Banerjee (Kanpur): May I say a word?

Mr. Speaker: No. I do not allow questions.

12:19 hrs.

PAPERS LAID ON THE TABLE

ANNUAL REPORT OF INDIAN REFINERIES LIMITED AND REVIEW BY GOVERNMENT

The Parliamentary Secretary to the Minister of Steel, Mines and Fuel (Shri Gajendra Prasad Sinha): On behalf of Shri K. D. Malaviya, I beg to lay on the Table a copy each of the following papers:

- (i) Annual Report of the Indian Refineries Limited for the year 1960-61 along with the Audited Accounts and comments of the Comptroller and Auditor-General thereon, under sub-section (1) of section 619A of the Companies Act, 1956.
- (ii) Review by the Government of the working of the above Company [Placed in Library, See No. LT-3379/61].

ANNUAL REPORT OF THE NATIONAL INDUSTRIAL DEVELOPMENT CORPORATION LTD.

The Deputy Minister of Commerce and Industry (Shri Satish Chandra): Sir, on behalf of Shri Manubhai Shah I beg to lay on the Table a copy each of the following papers:—

- (i) Annual Report of the National Industrial Development Corporation Limited for the year 1960-61 along with the Audited Accounts and comments of the Comptroller and Auditor-General thereon, under sub-section (1) of section 619A of the Companies Act, 1956.

- (ii) Review by the Government of the working of the above company. [Placed in Library, [See No. LT-3380/61].

REVISION APPLICATIONS (PROCEDURE) RULES

The Deputy Minister of Rehabilitation (Shri P. S. Naskar): Sir, on behalf of Dr. B. Gopala Reddi, I beg to lay on the Table a copy of the Revision Applications (Procedure) Rules, 1961 published in Notification No. G. S. R. 1171 dated the 23rd September, 1961, under sub-section (2) of section 28A of the Indian Boilers Act, 1923. [Placed in Library, See No. LT-3381/61].

NOTIFICATIONS UNDER DELHI SHOPS AND ESTABLISHMENTS ACT AND EMPLOYEES' PROVIDENT FUNDS ACT.

The Deputy Minister of Labour (Shri Abid Ali): Sir, I beg to lay on the Table a copy each of the following Notifications:—

- (i) Notification No. F. 20 (6) |61-Lab. (i) published in Delhi Gazette dated the 14th September, 1961 making certain amendments to the Delhi Shops and Establishment Rules, 1954, under sub-section (3) of section 47 of the Delhi Shops and Establishments Act, 1954. [Placed in Library, See No. LT-3382|61].

- (ii) Notification No. G. S. R. 1382 dated the 18th November, 1961 under sub-section (2) of section 4 of the Employees' Provident Funds Act, 1952 making certain amendment to Schedule I to the said Act. [Placed in Library, See No. LT-3383/61].

12.21 hrs.

MESSAGES FROM RAJYA SABHA

Secretary: Sir, I have to report the following messages received from the Secretary of Rajya Sabha:—

- (1) In accordance with the provisions of rule 125 of the Rules

of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that Rajya Sabha, at its sitting held on the 29th November, 1961, agreed without any amendment to the Maternity Benefit Bill, 1961, which was passed by the Lok Sabha at its sitting held on the 20th November, 1961.'

(2) 'In accordance with the provisions of rule 125 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 29th November, 1961 agreed without any amendment to the Coffee (Amendment) Bill, 1961, which was passed by the Lok Sabha at its sitting held on the 21st November, 1961.'

(3) 'In accordance with the provisions of rule 125 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 29th November, 1961, agreed without any amendment to the Apprentices Bill, 1961, which was passed by the Lok Sabha at its sitting held on the 21st November, 1961.'

(4) 'In accordance with the provisions of rule 125 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 29th November, 1961, agreed without any amendment to the Assam Municipal (Manipur Amendment) Bill, 1961, which was passed by the Lok Sabha at its sitting held on the 23rd November, 1961.'

(5) 'In accordance with the provisions of sub-rule (6) of rule 162 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return